

[3219]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE SEVENTH DAY OF AUGUST
TWO THOUSAND AND TWENTY SIX

PRESENT

THE HONOURABLE SMT JUSTICE TANGIRALA MADHAVI DEVI

WRIT PETITION NO: 26326 OF 2026

Between:

P. Rajgopal

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Home Department, Secretariat, Hyderabad.
2. The Commissioner of Police, Hyderabad City, Hyderabad.
3. The Inspector of Police, Commissioner's Task Force, Rajendranagar Zone, Hyderabad City.
4. The Station House Officer, Falaknuma Police Station, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of a Writ of Mandamus, declaring the action of the 3rd Respondent in issuing the impugned Notice dated 06.08.2026 under Section 94 of the Bharatiya Nagarik Suraksha Sanhita, 2023, addressed to X (formerly Twitter), seeking the Petitioner's basic user information, registration details, linked mobile number, linked e-mail ID, particulars of devices used/logged in and IP logs in connection with Crime No. 404 of 2026 of Falaknuma Police Station, Hyderabad, as illegal, arbitrary, without jurisdiction, without any nexus to the offence under investigation, disproportionate, violative of Articles 14, 19(1)(a) and 21 of the Constitution of India and contrary to Section 94 of the Bharatiya Nagarik Suraksha Sanhita, 2023, and consequently set

aside the impugned Notice dated 06.08.2026 insofar as it seeks information pertaining to the Petitioner and/or the X account @rajkarsewak.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation, implementation and all further proceedings pursuant to the impugned Notice dated 06.08.2026 issued by the 3rd Respondent under Section 94 of the Bharatiya Nagarik Suraksha Sanhita, 2023, addressed to X (formerly Twitter), in connection with Crime No. 404 of 2026 of Falaknuma Police Station, Hyderabad, insofar as the said Notice seeks disclosure of the Petitioner's basic user information, registration details, linked mobile number, linked e-mail ID, device particulars and IP logs pertaining to the Petitioner and/or the X account @rajkarsewak, pending disposal of the Writ Petition.

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents not to take any coercive steps against the Petitioner in connection with Crime No. 404 of 2026 of Falaknuma Police Station, Hyderabad, pursuant to or on the basis of the impugned Notice dated 06.08.2026 issued under Section 94 of the Bharatiya Nagarik Suraksha Sanhita, 2023, or on the basis of any information sought to be obtained thereunder from X (formerly Twitter), pending disposal of the Writ Petition.

Counsel for the Petitioner: SRI VADEENDRA JOSHI
Counsel for the Respondents: AGP FOR HOME

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**
THE HON'BLE SMT JUSTICE TANGIRALA MADHAVI DEVI
W.P.NO. 26326 OF 2026
DATED: 07.08.2026

Between

P.Rajgopal

... Petitioner

And

The State of Telangana,
Rep., by its Principal Secretary,
Home Department, Secretariat,
Hyderabad and Three Others.

... Respondents

ORDER

Challenging the notice issued under Section 94 of the Bharatiya Nagarik Suraksha Sanhita (BNSS), 2023, addressed to X (formerly Twitter), seeking the petitioner's basic user information, registration details, linked mobile number, linked e-mail ID particulars of devices used/lodged in and IP Logs in connection with Crime No.404 of 2026 of Falaknuma Police station, Hyderabad, on the ground that there is an attempt to murder case relating to the person referred to therein, this writ petition has been filed.

2. The learned counsel for the petitioner submits that the details of the Twitter account of the petitioner are already mentioned in the impugned notice and therefore there was no point in requesting Twitter to furnish further details. It is further submitted that Crime No.404/2026, dated 30.07.2026, mentioned in the notice does not refer to the name of the petitioner as an accused and therefore, he apprehends that the respondents are trying to implicate the petitioner in the said crime without any basis.

3. The learned Assistant Government Pleader for Home is also heard, who opposed the above prayer.

4. On going through the recitals in FIR No.404/2026, dated 30.07.2026 filed along with the writ petition, this Court finds that there is no reference to the petitioner in any way and is therefore of the prima facie opinion that there is no basis for the issuance of the notice under Section 94 of BNSS to X (Twitter).

5. In view thereof, the impugned notice is set aside in so far as observing that the petitioner is involved in Crime No.404 of 2026. The respondents are therefore directed not to take any coercive steps against the petitioner without any basis for the same and without following due process of law.

6. Accordingly, the writ petition is disposed of. There shall be no order as to costs.

7. Miscellaneous petitions, if any, pending in this writ petition, shall stand closed.

SD/- T.SRINIVASA REDDY
ASSISTANT REGISTRAR

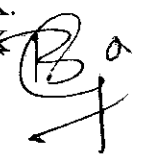
//TRUE COPY//


SECTION OFFICER

To

1. The Principal Secretary, Home Department, Secretariat, Hyderabad, State of Telangana.
2. The Commissioner of Police, Hyderabad City, Hyderabad.
3. The Inspector of Police, Commissioner's Task Force, Rajendranagar Zone, Hyderabad City.
4. The Station House Officer, Falaknuma Police Station, Hyderabad.
5. One CC to SRI VADEENDRA JOSHI, Advocate [OPUC]
6. Two CCs to GP FOR HOME, High Court for the State of Telangana, at Hyderabad. [OUT]
7. Two CD Copies

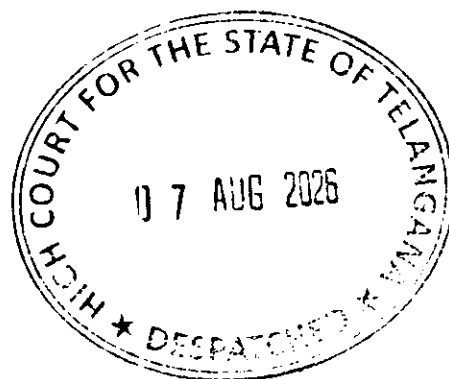
PSK.

PSK 

HIGH COURT

CC TODAY

DATED: 07/08/2026



**ORDER
WP.No.26326 of 2026**

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.**

18
07/08/26
K.K.